CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No.O.A.287 of 1997

Date of Order: 28.07.2004

HON'BLE MR. S.K. HAJRA, ADMINISTRATIVE MEMBER HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

Smt. Puspa Rani Biswas

VS

Union of India and Ors. (Ministry of Defence)

For the Applicant

: None

For the Respondents

: Mr. B.K. Chatterjee, Counsel

ORDER

MR.K.V.SACHIDANANDAN, JM:

The applicant in this O.A. is Smt. Puspa Rani Biswas, who is seeking for the disbursement of family pension claiming that she is the married wife of the deceased employee, late Rajkumar Biswas. When this matter came up for hearing, ld. counsel for the respondents produced a copy of the order in writ appeal No.M.A.T. No.3885 of 2001 No.10432/2001 dated 19.12.2001 where the Hon'ble High Court C.A.N. has directed that operation of the order passed by the Single Judge, shall remain stayed and no payment shall be released in favour of either of the parties. We have called for the copy of the writ petition and found that the applicant therein was Smt. Puspa Biswas and the contention of the applicant herein is that she is the different petitioner and on going through the records we also see that there are rival claimants and this is also stayed by the Hon'ble High Court and the direction was that not to make payment till the disposal of the matter.

In the circumstances, we are of the view that this matter 2. cannot be proceeded any further. Interested parties are directed to obtain the stay vacated if they so desire and also we will adjd. the matter till the disposal of the writ petition.

Let the matter be listed for hearing on 1.12.2004.

MEMBER(A)

MEBER(J)